दिल्ली और राष्ट्रीय राजधानी क्षेत्र में वायु और ध्वनि प्रदूषण

*392. **श्री महेंद्र सिंह माहराः** क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि दिल्ली और राष्ट्रीय राजधानी क्षेत्र में वायु व ध्वनि प्रदूषण दिन-प्रतिदिन बढ़ता जा रहा है;

(ख) यदि हां, तो क्या सरकार इस बढ़ते हुए प्रदूषण को रोकने के लिए कठोर नियम बनाये जाने पर विचार करेगी; और

(ग) यदि नहीं, तो प्रदूषण में कमी करने के लिए क्या-क्या उपाय किये जा रहे हैं?

मानव संसाधन मंत्री (श्री प्रकाश जावडेकर): (क) से (ग): विवरण सदन के पटल पर रखा गया है।

विवरण

(क) दिल्ली और राष्ट्रीय राजधानी क्षेत्र की परिवेशी वायु गुणवत्ता की निगरानी राष्ट्रीय वायु गुणवत्ता निगरानी कार्यक्रम के अंतर्गत की जाती है। यह कार्य दिल्ली और राष्ट्रीय राजधानी क्षेत्र के 21 केंद्रों सहित भारत के 300 शहरों/नगरों में स्थित 680 निगरानी केंद्रों के ज़रिए किया जा रहा है। दिल्ली और राष्ट्रीय राजधानी क्षेत्र के वर्ष 2014-16 की अवधि के वायु गुणवत्ता आंकड़ों से वायु प्रदूषण के स्तर में दिन-प्रतिदिन लगातार वृद्धि होने का पता नहीं चलता है और इसमें उल्लेखनीय उतार-चढ़ाव देखे गए है। निगरानी किए गए सभी स्थानों पर सल्फर डाइऑक्साइड (SO_2) की मात्रा अनुमत सीमा के भीतर है। जहां तक नाइट्रोजन ऑक्साइड (NO_2) का संबंध है, यह अलवर, गाजियाबाद और नोएडा में अनुमत सीमा के भीतर है। हालांकि दिल्ली में कुछ स्थानों पर इसकी मात्रा अनुमत सीमा से अधिक है। वायु गुणवत्ता आंकड़ों से PM_{10} की मात्रा में उल्लेखनीय उतार-चढ़ाव का पता चलता है। हालांकि PM_{10} की मात्रा अनुमत सीमा से अधिक है। यद्यपि, ध्वनि प्रदूषण की अधिकता लगभग सभी केंद्रों पर देखी गई है परंतु इसमें दिन-प्रतिदिन के आधार पर तीव्र वृद्धि नहीं हुई है।

(ख) प्रदूषण उपशमन के उपाय जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974; वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 और पर्यावरण (संरक्षण) अधिनियम, 1986 एवं उसके तहत बनाए गए नियमों के उपबंधों के अंतर्गत किए जाते हैं। ध्वनि प्रदूषण को पर्यावरण (संरक्षण) अधिनियम, 1986 के अंतर्गत अधिसूचित किए गए ध्वनि प्रदूषण (विनियमन एवं नियंत्रण) नियम, 2000 के अंतर्गत विनियमित किया जाता है। उपर्युक्त नियमों द्वारा उपलब्ध विधि ढांचा प्रदूषण की समस्या से निपटने के लिए पर्याप्त है और इसमें अधिक सख्त व्यवस्था करने के लिए ध्वनि, उत्सर्जन अथवा बहिस्राव संबंधी मानकों में संशोधन करने की अनुमति है।

(ग) सरकार ने प्रदूषण की समस्या से निपटने के लिए कई अन्य उपाय किए हैं, जिनमें अन्य बातों के साथ-साथ शामिल हैं — राष्ट्रीय परिवेशी वायु गुणवत्ता मानकों की अधिसूचना; परिवेशी वायु गुणवत्ता के आकलन हेतु निगरानी नेटवर्क की व्यवस्था; गैसीय ईंधन (सीएनजी, एलपीजी इत्यादि), एथनॉल मित्रण जैसे स्वच्छतर/वैकल्पिक ईंधन की शुरूआत, राष्ट्रीय वायु

गुणवत्ता सूचकांक की शुरूआत; वर्ष 2017 तक बीएस-IV का सार्वभौमिकरण; 1 अप्रैल, 2020 तक बीएस-IV के स्थान पर सीधे बीएस-VI ईंधन मानक लागू करना; निर्माण और विध्वंस अपशिष्ट प्रबंधन नियमों की अधिसूचना; बायोमास जलाने पर रोक लगाना; सार्वजनिक परिवहन नेटवर्क को बढ़ावा देना; प्रदूषण नियंत्रण प्रमाणपत्र; वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 18 (1) (ख) के अंतर्गत निर्देश जारी करना जिनमें वाहनजनित उत्सर्जनों, सड़क की धूल और अन्य अस्थाई उत्सर्जनों को पुनः हटाने, बायोमास/नगरीय ठोस अपशिष्ट को जलाने, औद्योगिक प्रदूषण, निर्माण और विध्वंस क्रियाकलापों से संबंधित न्यूनीकरण उपायों के साथ-साथ बड़े शहरों में वायु प्रदूषण से निपटने के लिए कार्रवाई बिंदु और अन्य सामान्य उपाय शामिल हैं; मुख्या उद्योगों में ऑनलाइन सतत (24x7) निगरानी उपकरण लगवाना; 2000 सीसी से अधिक के डीज़ल चालित वाहनों से पर्यावरण संरक्षण प्रभार वसूल करना; 10 बजे अपराह्न से 6 बजे पूर्वाह्न के बीच आवाज़ करने वाले पटाखे फोड़ने पर प्रतिबंध लगाना; पटाखों के दुष्प्रभावों के बारे में व्यापक प्रचार करना और पटाखे फोड़ने से रोकने के लिए छात्रों और जनता के बीच व्यापक स्तर पर जागरूकता कार्यक्रम चलाना; दीपावली के अवसर पर ध्वनि निगरानी के लिए एडवाइज़री जारी करना; दिल्ली और राष्ट्रीय राजधानी क्षेत्र के लिए ग्रेडेड रिस्पांस एक्शनन प्लान की अधिसूचना इत्यादि।

Air and noise pollution in Delhi and NCR

†*392. SHRI MAHENDRA SINGH MAHRA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that air and noise pollution in Delhi and NCR is increasing day-by-day;

(b) if so, whether Government would consider to formulate strict rules for curbing such increase in pollution; and

(c) if not, the measures being taken to reduce pollution?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) The ambient air quality for Delhi and NCR is monitored under the National Air Quality Monitoring Programme comprising of 680 monitoring stations in 300 cities/towns in India including 21 stations in Delhi and NCR. Air quality data for the period 2014-16 for Delhi and NCR does not show day-to-day continuous increase in the level of air pollution and significant fluctuations are noted. The values of SO_2 are within the permissible limits for all the locations monitored. In respect of NO_2, Alwar, Ghaziabad and Noida are within the permissible limits though values

† Original notice of the question was received in Hindi.

exceed the permissible limits at some locations in Delhi. With respect to PM_{10}, the air quality data shows significant fluctuations though the values exceed permissible limits. In respect of noise pollution, though exceedence is observed at nearly all locations, there has not been any sharp increase on day-to-day basis.

(b) The measures for abatement of pollution are taken under the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 and rules made thereunder. Noise pollution is regulated under Noise Pollution (Regulation and Control) Rules, 2000 notified under Environment (Protection) Act, 1986. The legal framework provided by above rules are adequate to deal with the problem of pollution and allows for revision of norms related to noise, emission or effluent to bring about a stricter regime.

(c) Government has taken several other steps to address the issue of pollution which, *inter alia*, include notification of National Ambient Air Quality Standards; setting up of monitoring network for assessment of ambient air quality; introduction of cleaner/alternate fuels like gaseous fuel (CNG, LPG etc.), ethanol blending, launching of National Air Quality index; universalization of BS-IV by 2017; leapfrogging from BS-IV to BS-VI fuel standards by 1st April, 2020; notification of Construction and Demolition Waste Management Rules; banning of burning of biomass; promotion of public transport network; Pollution Under Control Certificate; issuance of directions under Section 18(1)(b) of Air (Prevention and Control of Pollution) Act, 1981 comprising of action points to counter air pollution in major cities include control and mitigation measures related to vehicular emissions, re-suspension of road dust and other fugitive emissions, bio-mass/municipal solid waste burning, industrial pollution, construction and demolition activities, and other general steps; installation of on-line continuous (24x7) monitoring devices by major industries; collection of Environmental Protection Charge on more than 2000 CC diesel vehicles; ban on bursting of sound emitting crackers between 10 PM to 6 AM; wide publicity on the ill effects of fire-crackers and awareness programme among students and public at large to avoid bursting of fire-crackers; advisories for noise monitoring on the occasion of Deepawali; notification of graded response action plan for Delhi and NCR etc.

SHRI PRAKASH JAVADEKAR: Sir, the answer is laid on the Table of the House. ...(*Interruptions*)...

MR. CHAIRMAN: All right. ...(*Interruptions*).. Supplementaries, please. ...(*Interruptions*)...

श्री महेंद्र सिंह माहराः सर, मैंने अपने प्रश्न में पूछा था ...(**व्यवधान**)...

SHRI KIRANMAY NANDA: Sir, he is not the concerned Minister. ...(*Interruptions*)..

SHRI ANAND SHARMA: Sir, where is the Parliamentary Affairs Minister? ...(*Interruptions*)...

MR. CHAIRMAN: The point raised by the House has been registered. ...(*Interruptions*)... Please sit down. Let us proceed with supplementaries. ...(*Interruptions*)...

श्री महेंद्र सिंह माहराः सर, मैंने अपने प्रश्न में पूछा था कि क्या यह सच है कि दिल्ली और राष्ट्रीय राजधानी क्षेत्र में ध्वनि प्रदूषण दिन-प्रतिदिन बढ़ता जा रहा है? ...(**व्यवधान**)...

श्री सभापतिः इनको सवाल पूछने दीजिए। ...(**व्यवधान**)... You have registered your point. So have other Members. Please sit down. ...(*Interruptions*)... Jayaji, please. ...(*Interruptions*)... Everyone, please. ...(*Interruptions*)... नहीं, नहीं। आप बैठ जाइए, आपके साथी सवाल पूछ रहे हैं। ....(**व्यवधान**)... The point is well registered. ...(*Interruptions*)...

SHRIMATI RENUKA CHOWDHURY: But, where is the concerned Minister? ...(*Interruptions*)... He is not the concerned Minister. ...(*Interruptions*)...

MR. CHAIRMAN: Please sit down. ...(*Interruptions*)...

SHRI MADHUSUDAN MISTRY: Sir, we have a right. ...(*Interruptions*)...

MR. CHAIRMAN: Please sit down. ...(*Interruptions*)... There is a practice of intimating if a Minister is not present. ...(*Interruptions*)... Look, the point has been made. It has been made loudly enough by all sections of the House. Now, let us proceed with the supplementaries. ...(*Interruptions*)...

SHRIMATI JAYA BACHCHAN: Sir, where is the Parliamentary Affairs Minister? ...(*Interruptions*)...

MR. CHAIRMAN: Jayaji, please. ...(*Interruptions*)...

श्री महेंद्र सिंह माहराः सर, मैंने अपने प्रश्न में पूछा है कि क्या यह सच है कि दिल्ली और राष्ट्रीय राजधानी क्षेत्र में ध्वनि प्रदूषण दिन-प्रतिदिन बढ़ता जा रहा है? ...(**व्यवधान**)... माननीय मंत्री जी की तरफ से इसका जो उत्तर मिला है ...(**व्यवधान**)...

MR. CHAIRMAN: What you are saying is visible to everyone. ...(*Interruptions*)... Let us proceed with the questions. ...(*Interruptions*)...

SHRIMATI JAYA BACHCHAN: Sir, there is no Parliamentary Affairs Minister. ...(*Interruptions*)...

SHRI SITARAM YECHURY: Sir, what she is saying is not visible to everyone. It is not visible to the ruling Party. ...(*Interruptions*)...

MR. CHAIRMAN: I think when I said everyone, I said advisedly. ...(*Interruptions*)...

SHRI SITARAM YECHURY: But, Sir, this is the practice that if the concerned Minister is not there, the Parliamentary Affairs Minister is there. ...(*Interruptions*).. Normally, he is there for laying the Papers but not for questions. ...(*Interruptions*)... For laying Papers, yes, you can depute somebody. ...(*Interruptions*)...

MR. CHAIRMAN: No, no. ...(*Interruptions*)... Please. ...(*Interruptions*)...

SHRI SITARAM YECHURY: But for question,....(*Interruptions*)....

MR. CHAIRMAN: Yechuryji, the point has been made loud and clear. ...(*Interruptions*)... Now, please, allow your colleague to ask supplementary. ...(*Interruptions*)...

SHRI MADHUSUDAN MISTRY: Sir, the point is whether the Minister has taken your permission to remain absent. ...(*Interruptions*)...

MR. CHAIRMAN: Please. ...(*Interruptions*)... Please leave to the Chair, what the Chair's work is. Okay? ...(*Interruptions*)... Now, please proceed. ...(*Interruptions*)...

SHRI MAJEED MEMON: The hon. Chair has already recorded that for more than ten years, such a situation has never been seen. This is something extraordinary. ...(*Interruptions*)...

MR. CHAIRMAN: Fine! ...(*Interruptions*)... It has been said. ...(*Interruptions*)... Now, let us proceed. ...(*Interruptions*)...

SHRI MAJEED MEMON: Not only the concerned Minister is not there, the MoS is not there, the Parliamentary Affairs Minister is not there. ...(*Interruptions*)...

MR. CHAIRMAN: Let us proceed. ...(*Interruptions*)...

SHRI MAJEED MEMON: The House is taken for granted. ...(*Interruptions*)...

SHRIMATI JAYA BACHCHAN: Absolutely! ...(*Interruptions*)...

MR. CHAIRMAN: No, no. ..(*Interruptions*)... Let us proceed. ...(*Interruptions*)... Please, supplementary question.

श्री महेंद्र सिंह माहराः सर, मैंने माननीय मंत्री जी से अपने प्रश्न में पूछा था कि क्या यह सच है कि दिल्ली और राष्ट्रीय राजधानी क्षेत्र में ध्वनि प्रदूषण दिन-प्रतिदिन बढ़ता जा रहा है। माननीय मंत्री जी का उत्तर है, यद्यपि ध्वनि प्रदूषण की तीव्रता लगभग सभी केंद्रों पर देखी गई है, परन्तु इसमें दिन-प्रतिदिन के आधार पर तीव्र वृद्धि नहीं हुई। मैं आपके माध्यम से मंत्री जी से कहना चाहता हूं कि क्या मंत्री जी को इस बात की जानकारी नहीं है कि विश्व स्वास्थ्य संगठन के अनुसार, वर्ल्ड हैल्थ ऑर्गनाइजेशन के अनुसार दिल्ली विश्व के ध्वनि प्रदूषित शहरों में पांचवें

स्थान पर है और ध्वनि प्रदूषण के कारण कान से कम सुनाई देने के जो आंकड़े विश्व स्वास्थ्य संगठन ने दिए हैं, उसमें दिल्ली दूसरे नम्बर का शहर है।

श्री सभापतिः सवाल क्या है आपका?

श्री महेंद्र सिंह माहराः प्रश्न के उत्तर में यह है कि ध्वनि प्रदूषण की अधिकता लगभग सभी केंद्रों पर देखी गई है, परन्तु इसमें दिन-प्रतिदिन के आधार पर तीव्र वृद्धि नहीं हुई है। इसके उत्तर में मेरा कहना है कि विश्व स्वास्थ्य संगठन के अनुसार दिल्ली विश्व के ध्वनि प्रदूषित शहरों में पांचवें स्थान पर है और ध्वनि प्रदूषण के कारण दिल्ली में कान से कम सुनाई देने के जो आंकड़े विश्व स्वास्थ्य संगठन ने दिए हैं, उसमें दिल्ली दुनिया में दूसरे स्थान पर है।

श्री सभापतिः आपका प्रश्न क्या है?

श्री महेंद्र सिंह माहराः मैं माननीय मंत्री जी से जानना चाहता हूं कि वर्ल्ड हैल्थ ऑर्गनाजेशन की रिपोर्ट कब आई, उसके बाद मंत्रालय द्वारा क्या कार्यवाही की गई?

श्री प्रकाश जावडेकरः सर, पहले तो मैं निश्चित रूप से क्षमाप्रार्थी हूं because देरी हुई, लेकिन दूसरे सदन में भी मेरे मंत्रालय का एक बिल मुझे पेश करना था, लेकिन फिर भी। seek your indulgence. That is point one. Secondly, ...(*Interruptions*)...

MR. CHAIRMAN: Please answer the question now.

श्री प्रकाश जावडेकरः महोदय, मैं यह आंसर दे रहा हूं अनिल माधव दवे जी के बिहाफ पर, तो मैंने पहले ही आपके कार्यालय से अनुमति लेकर इस पूरे सत्र में आंसर दिया है। जहां तक माननीय सदस्य के प्रश्न का सवाल है, वह महत्वपूर्ण सवाल है। हम बहुत ज्यादा ध्वनि प्रदूषण के शिकार हैं, इसलिए ध्वनि प्रदूषण को कम करना सबकी जिम्मेदारी होती है। ...(**व्यवधान**)... दिल्ली में खासकर बढ़ती आबादी, बढ़ते वाहन, बढ़ते कार्यक्रमों के संबंध में तीन स्पेसिफिक आदेश दिए गए, जैसे कोर्ट के आदेश के अनुसार भी रात दस बजे के बाद कोई भी 75 डेसिबल से ऊपर की आवाज का ध्वनि प्रदूषण नहीं कर सकते। इसके अलावा दूसरे अनेक बंधन लगाए गए हैं। We have issued detailed instructions and we have given directions under the Act to the Delhi Government and we are monitoring the situation. यह जो लिखा है, इसके बारे में मैं बताना चाहूंगा कि रोज के आधार पर वृद्धि नहीं हो रही है, तो for last few years, what we are witnessing is, a considerable stabilization of that noise level, which we all need to reduce. ...(*Interruptions*)...

SHRI MADHUSUDAN MISTRY: Sir, that is not the answer. ...(*Interruptions*)...

MR. CHAIRMAN: Please let him ask his question. ...(*Interruptions*)...

श्री महेंद्र सिंह माहराः सभापति जी, मैं माननीय मंत्री जी से पूछना चाहता हूं कि आपने उत्तर में लिखा है कि ध्वनि प्रदूषण की अधिकता लगभग सभी केंद्रों पर देखी गई है, परन्तु इसमें दिन-प्रतिदिन के आधार पर तीव्र वृद्धि नहीं हुई, इसीलिए मैंने विश्व संगठन का आंकड़ा दिया था। मैं आपसे पूछना चाहता हूं कि कितना प्रदूषण दिल्ली में हुआ है और कितने लोग ध्वनि प्रदूषण के कारण बहरे हो गए हैं?

श्री सभापतिः आप सवाल पूछिए।

श्री महेंद्र सिंह माहराः सर, उसका जवाब नहीं आया है।

श्री प्रकाश जावडेकरः सभापति महोदय, ध्वनि प्रदूषण का जो परिणाम होता है, वह सभी पर होता है, लेकिन अभी ऐसे कोई प्रमाणित आंकड़े उपलब्ध नहीं हैं, जिससे किसी को ध्वनि प्रदूषण के कारण सुनाई देना बंद हो गया हो। ऐसे मामलों की रिपोर्ट अभी हमारे पास नहीं है।

श्री महेंद्र सिंह माहराः सभापति महोदय ...(**व्यवधान**)...

श्री सभापतिः आपके क्वेश्चन्स हो गए। अब आप बैठ जाइए। ...(**व्यवधान**)... Let me go to the next Question. ...(*Interruptions*)... Shri Jairam Ramesh. ...(*Interruptions*)...

श्री महेंद्र सिंह माहराः सभापति महोदय ...(**व्यवधान**)...

MR. CHAIRMAN: No; I am sorry, you are finished with it.

श्री महेंद्र सिंह माहराः सभापति महोदय, इसका...

श्री सभापतिः अब आप नहीं, आपने बहुत समय ले लिया। अब आप बैठ जाइए और दूसरों को सवाल पूछने दीजिए। Please sit down. Please, ...(*Interruptions*)... Yes, Mr. Ramesh.

SHRI JAIRAM RAMESH: Sir, while appreciating the Minister's apology, with due respect, Sir, this is the second time that it is happening. ...(*Interruptions*)...

MR. CHAIRMAN: Please, ...(*Interruptions*)... No, let's get on with the Question Hour. ...(*Interruptions*)... Please, let us get on with it. ...(*Interruptions*)...

SHRI JAIRAM RAMESH: Sir, my question to the hon. Minister is this. In the last couple of months, there have been a number of studies which have estimated the morbidity and mortality impacts of air pollution in Indian cities. This question is on both air and noise pollution. Sir, my question is on air pollution. So, in view of the fact that a large number of studies have estimated the morbidity and mortality impacts of air pollution in Indian cities which have, unfortunately, been dismissed outright by the Ministry concerned, I would like the hon. Minister to tell us what steps the Government is taking to have its own estimate of what the morbidity and mortality impact is because it is, by now, very clear that air pollution is having a very severe public health impact in Indian cities particularly.

SHRI PRAKASH JAVADEKAR: Sir, air pollution is, definitely, a very serious issue and we need to address it comprehensively and actions on day-to-day basis are required. Therefore, as far as city of Delhi is concerned, what we have done is this—this Government has taken three policy decisions — first we have already introduced BS-IV fuel standards so that there is less pollution and, from 1st April, that is now made mandatory throughout the country. Second is, we are leapfrogging;

instead of going to BS-V, we are straightaway going from BS-IV to BS-VI from 2020. We have already issued notifications for this and we have mandated all manufacturers to manufacture cars and vehicles compliant to BS-VI norms. So, there will be very less pollution and the fuel will also be available. The road map for it is already ready. The oil companies are working on it.

Then, in Delhi, there is a particular issue, sometimes in a peculiar season, of biomass burning that happened, which affected the city. Now, we have trained more than 45,000 employees who are into the waste management so that they do not burn biomass, and the Delhi Government has also created an App to immediately report the biomass burning anywhere. Also, we are mandating Haryana, Punjab and we are monitoring daily through satellite as to how it is happening and the biomass burning has been reduced to 14 per cent and 20 per cent respectively. But what is more important is, we also need to participate by not using vehicles everywhere and do cycling and walking more and by following the lane discipline. So, citizen partnership is also part of this fight against air pollution. As far as your specific question of why we should not do a study of our own of morbidity impacts because the world reports which many organizations give are based on interpolated studies. So, this is a good suggestion and a suggestion for action.

SHRIMATI VANDANA CHAVAN: Sir, it is a similar question as to what Shri Jairam has just asked. I wish to ask through you, Sir, whether the Government is aware of a 'State of Global Air Report' which was released in January this year which shows that apart from India being the deadliest air polluted country in the world; there are also maximum ozone-related deaths in our country. Sir, it has increased, this year, by 148 per cent. If the newspaper reports are seen, the Government is on a denial mode about any such thing. I wish to know through you, Sir, as to whether the Minister is aware of this thing and whether any action is going to be taken concretely through the Government.

SHRI PRAKASH JAVADEKAR: Sir, we are not on a denial mode. Let us understand that air pollution is a severe crisis and with growing population, every ten years, the vehicle population is being doubled. There is a huge vehicle population and, therefore, the vehicle emission is there. Now, we are also doing by-pass around the Ring Road which was not coming up for many years and is now coming up. Within the next two years, you will have complete relief from the outside vehicles. Many steps are being taken. The study which you are referring to, we know about that, but, many of these studies are not actual studies conducted. They are extrapolated studies. Therefore, as Jairamji has suggested, we have also decided to have our own studies because then only we can authenticate it.

SHRI RANGASAYEE RAMAKRISHNA: Sir, automobile pollution is a major reason for air pollution, but each city has its own causes and conditions of very heavy air pollution. So my question is: Is the Government considering about bringing this thing within the ambit of Swachh Bharat Abhiyan, so that there can be more structured solution and more funds available for this purpose?

SHRI PRAKASH JAVADEKAR: Sir, dust pollution is a very important part of whole pollution and, particularly, in North India, प्राकृतिक रूप से यहां धूल ज्यादा है। तो धूल को रोकने के लिए vacuum cleaning से लेकर बहुत सारे उपाय दिल्ली में किए गए हैं। महोदय, दिल्ली का प्रदूषण केवल दिल्ली स्टेट गवर्नमेंट की सीमा में नहीं होता। So we have sought cooperation from the Punjab Government, the Haryana Government, the Rajasthan Government, the UP Government; and there are continuous meetings and follow ups every three months. They go ahead with implementing the plan which they are making and, therefore, there is a slight improvement in the situation. Let me tell you, as the Environment Ministry, we have already notified the Construction and Demolition Waste Management Rules because नया construction इतना ज्यादा होता है और वहां पूरी धूल-ही-धूल होती है। You don't see any dust anywhere from Metro constructions. They are tunneling everyday millions of tones but there is no dust anywhere. The same principles have been applied in Construction and Demolition Waste Management Rules and now, they have started showing the results.

*393. **[The Questioner was absent.]**

BPL population in NER states

*393. SHRIMATI RANEE NARAH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the total Below Poverty Line (BPL) population in 2016-17 in the States of North Eastern Region (NER);

(b) the total rural BPL population in 2016-17 in those States;

(c) the total urban BPL population in 2016-17 in those States;

(d) the percentage of BPL population out of the total population in those States; and

(e) the percentage of BPL population out of the total population in the country?

THE MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR): (a) to (e) A Statement is laid on the Table of the House.